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13.
9-2-2004
MA 274/2004
OA 1022/2003

Present : Sh. S.K.Sawhney, counsel for applicant.
Sh. M.K.Gaur, counsel for respondents.

At the very outset, Id. counsel for the respondents has submitted that action on implementation of the orders of this Tribunal given in OA 1022/2003 on 12-1-2003 is almost complete and they would be able to make the payments in another one month's time. Id. counsel for the applicant, however, has submitted that the respondents should not have taken so much time in complying with the orders of this Tribunal.

2. However, keeping in view the fact that the respondents are almost ready with their exercise initiated for complying with the orders of this Tribunal, MA is allowed. Respondents are directed to complete the action on implementation of the Tribunal's order before 3-3-2004. It is made clear that no further time shall be granted.

With
This, the MA stands disposed of. B.

Sarveshwar Jha
(Sarveshwar Jha)
Member (A)

/vikas/